

THE GEOGRAPHICAL INDICATIONS OF GOODS
(REGISTRATION AND PROTECTION) ACT, 1999
FORM GI-3

A	<p>Application for the registration of an authorized user Section 17(1), Rule 56(1) Fee: Rs.500 [See entry No.3(A) of the First Schedule] <i>(To be filed in triplicate accompanied by the agreement, if any, between the registered proprietor and the proposed authorized user or duly authenticated copy thereof, and other documents mentioned in rule 56 along with an affidavit setting forth particulars and statements required by rule 56 and with two copies of each of the aforesaid documents)</i></p>	
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Application is hereby made by ¹ who is (are) the registered proprietor(s) of the geographical indication registered in class in respect of goods and being the proposed authorized user in Part B of the Register of the above mentioned registered geographical indication. A statement of case of those the applicant claims to be producer is enclosed herewith. A copy of consent letter from the Registered Proprietor is enclosed / not enclosed.

All communications relating to this application may be sent to the following address in India :-

Dated this day of 20.....

²SIGNATURE

B	<p>Request for issuance of Registration Certificate as an Authorized User Section 16(2), 17(3)(g), Rule 59(1) Fee : Rs.100 [See entry No.3B of the First Schedule]</p>	
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The Registrar is hereby requested under section 17(3)(g) read with rule 59 (1) to issue the Authorised User Certificate in respect of application No. for the registered geographical indication under registered No. in Class in Part B of the Register.

Dated this day of 20.....

1.....

SIGNATURE

For instruction please see overleaf

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C	<p>Renewal of registration of authorized user Section 18(2), rule 60 (1) Fee: Rs.1000.00 (See entry No.3C of the First Schedule)</p>	
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I (or We)¹ hereby leave the prescribed fee of Rs..... For renewal of registration of the authorized user No..... in class The notice of renewal of registration may be sent to the following address in India.

Dated this day of 20.....

²SIGNATURE
NAME OF THE SIGNATORY (IN BLOCK LETTERS)

To
The Registrar of Geographical Indications
The office of the Geographical Indications Registry.

1. Insert full name and address of the authorized user.
2. Signature of the authorized user or his agent.
3. State the name of the place of the appropriate office of the Geographical Indications Registry – See rule 4

Note - This form will be returned if it is filed more than six months before the expiration of the last registration.

To
The Registrar of Geographical Indications,
The office of Geographical Indication Registry

GI-31A

1. Insert particulars of the registered proprietor.
2. Signature of the Registered Proprietor / Producer or his agent.

GI-3B

1. Signature of the Producer.

GI-3C

1. Insert particulars of the registered proprietor.
2. Signature of the producer or his agent.